

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:4804  
ANSWERED ON:25.08.2010  
APPOINTMENT OF OFFICERS IN CIL  
Mahant Dr. Charan Das;Thakor Shri Jagdish

**Will the Minister of COAL be pleased to state:**

- (a) whether the Coal India Limited (CIL) and its subsidiaries follow guidelines of Department of Personnel & Training (DOPT) for appointment of Director/Rotational Director, Members in the coal companies;
- (b) if so, the details thereof;
- (c) whether any irregularities have been reported in the appointment of these officers;
- (d) if so, the details thereof;
- (e) whether the Government has conducted any enquiry in this regard;
- (f) if so, the outcome thereof; and
- (g) the action taken against the officials found guilty in this regard?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a)&(b): Public Enterprises Selection Board (PESB) initiates advance action for filling up the posts in PSUs two years before occurrence of vacancy and circulates the job descriptions for these posts. Thereafter, PESB conducts interviews and considers the names of candidates for making selection to these posts. After obtaining mandatory vigilance clearance of the empanelled candidates from the Central Vigilance Commission, the proposal is sent to Department of Personnel and Training for obtaining the approval of the competent authority.

No such officers as Rotational Director, Members are appointed in Coal India Limited. However, part-time non official Directors are appointed on the Boards of Directors of various coal companies on the recommendation of the Department of Public Enterprises and after obtaining the approval of the competent authority.

(c): No, Sir.

(d) to (g): Does not arise in view of the answer given to part (c) of the question.